

# In The Central Administrative Tribunal, Jaipur Bench, Jaipur

GA/TA/MP, No. 80 /1993 (in T.A. No. 1177/86)

Vishnu Narain Agarwal Versus U.O. & Ors.

| Date of Order                                                               | Orders                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
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|                                                                             | <p>This is an M.P. (in T.A. No. 1177/86) for permission to implead and add the Union of India through the G.M. W.Rly Bombay as a Respondent.</p> <p>On scrutiny it has been found in order.</p> <p>SO (I).</p> <p style="text-align: right;">2/3/2</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| <p>4 <sup>2</sup>/<sub>93</sub></p> <p>Noted for 18/2/93</p> <p>18.2.93</p> | <p>Mr. P. D. Khanna for the petitioner.</p> <p>Register &amp; Put up in Court for admission on <u>18-2-93</u> of T.A. No. <u>1177/86</u></p> <p style="text-align: center;">REGISTRAR<br/>C.A.T., JAIPUR</p> <p>Mr. D. P. Gang - Brief Holder of Mr. P. D. Khanna - Counsel for petitioner</p> <p>Mr. S. S. Hussain - Counsel for respondents.</p> <p>M.P. is allowed. Applicant is allowed to implead Union of India through General Manager Western Rly. Church Gate, Bombay as respondent. They will file the amended cause title on or before 11.3.93. If they fail to file the amended cause title by the date, the M.P. will be dismissed. T.A. No. 1177/86 may be listed for hearing on 16.3.93 instead of 23.3.93.</p> <p style="text-align: center;">(B. B. Mahajan)<br/>Member (Adm.)</p> <p style="text-align: right;">(D. L. Mehta)<br/>Vice-Chairman</p> <p>Copy sent to the app. &amp; resp No 2 on 21/3/93</p> <p>Date <u>20-3-93</u></p> <p style="text-align: right;">9/9/93</p> |